



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be
filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

**GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW,
JUSTICE AND PARLIAMENTARY AFFAIRS
(Legislation Section)**

Jammu, the 13th March, 2018.

The following Act as passed by the Jammu and Kashmir State
Legislature received the assent of the Governor on 13th March, 2018
and is hereby published for general information :—

**THE JAMMU AND KASHMIR ELECTRICITY
(AMENDMENT) ACT, 2018**

(Act No. XI of 2018)

[13th March, 2018.]

An Act to amend the Jammu and Kashmir Electricity
Act, 2010.

Be it enacted by the State Legislature in the Sixty-ninth Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Electricity (Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment in section 14, Act No. XIII of 2010.*— In section 14 of the Jammu and Kashmir Electricity Act, 2010 (hereinafter referred to as 'the principal Act'), after third proviso, the following proviso shall be inserted, namely :—

“Provided also that the Government Companies namely ; Jammu and Kashmir State Power Transmission Company Limited (Transco), Jammu and Kashmir State Power Trading Company Limited (Tradeco), Jammu Power Distribution Company Limited (Jammu Discom) and Kashmir Power Distribution Company Limited (Kashmir Discom) or the Company referred to in sub-section (2) of section 91 of the Act, shall be deemed to be licensee under this Act”.

3. *Amendment in section 91, Act No. XIII of 2010.*— In section 91 of 'the principal Act', in sub-section (2), for the words, “transmission licensee”, the words, “transmission licensee or distribution licensee” shall be substituted.

(Sd.) ACHAL SETHI,

Special Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.